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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

OA NO. 2752/2001

This the 11th day of December, 2002

HON'BLE JUSTICE SH. V.S. AGGARWAL, CHAIRMAN  
HON'BLE SH. M.P. SINGH, MEMBER (A)

Sh. M.R. Sehgal,  
s/o Late Sh. Hans Raj Sehgal,  
r/o 258, Street No.9,  
Joshi Road, Karol Bagh,  
New Delhi  
working as  
Instructor (Maths)  
I.T.I. Pusa,  
New Delhi.

(Advocate: Sh. Ashwani Bhardwaj)

Versus

1. The Govt. of N.C.T. Delhi,  
Through Chief Secretary,  
G.N.C.T. of Delhi,  
Secretariat, I.G.Stadium,  
New Delhi.
2. The Director,  
Directorate of Training & Technical Education,  
Muni Maya Ram Marg,  
Pitampura, New Delhi-110088.
3. The Administrative Officer Trg. (Admn.),  
Directorate of Training & Technical Education,  
Muni Maya Ram Marg,  
Pitampura, New Delhi-110088.
4. The Principal,  
Pusa, I.T.I.,  
Pusa, New Delhi-110012.

(By Advocate: Mrs. Jasmine Ahmed)

O R D E R (ORAL)

Justice Sh. V.S. Aggarwal,

Applicant seeks quashing of the order of 12.3.2001 and a direction that applicant should be granted in situ promotion w.e.f. 1.4.91. On behalf of the respondents, it was highlighted that applicant has already been granted the benefit of Assured Career Progression Scheme w.e.f. 14.2.2001.



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2. However, the applicant has pointed out that he has not accepted the said benefit given to him under the above said scheme and has represented already for being granted in situ promotion from 1.4.91. One such representation dated 18.2.2000 (Annexure A-5) is on the record. No decision in this regard till date has been taken.

3. Accordingly, at this stage, it is directed that respondent No.2 would consider and decide the representation of the applicant, copy of which is at Annexure A-5, and take a decision preferably within 6 months of the receipt of the copy of the present order and it should be communicated to the applicant. It shall be appreciated if a speaking order in this case is passed.

4. Accordingly, OA is disposed of.

  
( M.P. SINGH )  
Member (A)

'sd'

  
( V.S. AGGARWAL )  
Chairman